

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

1. Shri Ashok Basu, Chairman
2. Shri K.N. Sinha, Member

**IA No. 73/2003**

**in**

**Petition No. 96/2003**

**In the matter of**

Approval under regulation-86 for transmission tariff for 400 kV S/C Meramundali – Jeypore Transmission Line along with extension of Meramundali and Jeypore sub-station in Eastern Region from 1.1.2004 to 31.3.2004.

**And in the matter of**

Power Grid Corporation of India Ltd. ...

**Petitioner**

**Vs**

Bihar State Electricity Board and others ....

**Respondents**

**The following were present:**

1. Shri U. Chandra, ED (Comml.), PGCIL
2. Dr. V.K. Garg, Director (Finance), PGCIL
3. Shri U.C. Misra, Director (P&R), PGCIL
4. Shri U.K. Tyagi, DGM, PGCIL
5. Shri P.C. Pankaj, AGM(Comml.), PGCIL
6. Shri C. Kannan, CM(Fin), PGCIL
7. Shri M.M. Batra, PGCIL
8. Shri R.P. Padhi, PGCIL
9. Shri D.D. Dhayaseelan, PGCIL
10. Shri Pawan Singh, PGCIL

**ORDER  
(DATE OF HEARING: 3.2.2004)**

The interlocutory application in Petition No. 96/2003 filed by the petitioner for approval of provisional tariff, is listed for hearing after notice. None of the respondents was present.

2. Shri U.K. Tyagi, DGM, appearing on behalf of the petitioner, submitted that the assets could not be put under commercial operation on 1.1.2004 as stated in the petition. He further submitted that these assets were likely to be declared under commercial operation in March, 2004.

3. The assets as mentioned in the petition are sanctioned by Board of Directors of the petitioner at an estimated cost of Rs.16651.00 lakh, including an IDC of Rs.1826.00 lakh, based on 3<sup>rd</sup> quarter 2000 price level. The estimated completion cost of 400 kV S/C Meramundali – Jeypore transmission line along with extension of Meramundali and Jeypore sub-station is Rs.15804.40 lakh. The audited expenditure on these assets up to 31.3.2003 is Rs.12335.62 lakh. The expenditure incurred during 1.4.2003 to 30.9.2003 is 1878.87 lakh and the balance anticipated expenditure beyond 30.9.2003 is Rs.1589.91 lakh.

4. The petitioner has claimed tariff based on the estimated completion cost of the assets. On consideration of the above recorded facts, we allow an annual tariff of Rs.1821.75 lakh, for these assets, on provisional basis, from the actual date of commercial operation subject to adjustment after determination of final tariff. While allowing provisional tariff as above, we have considered the audited expenditure of Rs.14214.49 lakh, (including the provisionally audited expenditure) up to 30.9.2003 and tariff allowed corresponds to 85% of such expenditure.

5. We direct the petitioner to file the revised petition by 31.5.2004 on affidavit along with other necessary details in the prescribed proformae based on audited

accounts up to the date of commercial operation of the asset with advance copy to the respondents who may file their replies within four weeks thereafter, with a copy to the petitioner.

6. The petition be processed for final disposal on petitioner filing the revised petition in accordance with the directions contained in the preceding para.

7. IA No. 73/2003 stands disposed of.

Sd/-  
**(K.N. SINHA)**  
**MEMBER**

Sd/-  
**(ASHOK BASU)**  
**CHAIRMAN**

New Delhi dated the 13<sup>th</sup> February 2004